

**IN THE HIGH COURT OF JHARKHAND AT RANCHI****W.P.(S) No. 77 of 2020**

Babban Upadhyay

..... Petitioner

**Versus**

The State of Jharkhand &amp; Ors.

..... Respondents

**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

For the Petitioner : Mr. Ajit Kumar, Sr. Advocate  
 For the Respondent nos. 1 to 6 : Ms. Ruby Pandey, A.C. to S.C.-II  
 For the Respondent nos. 8 & 9 : Mr. S. Srivastava, Advocate

**05/Dated: 26/06/2020**

Heard, Mr. Ajit Kumar, learned Sr. counsel for the petitioner, Ms. Ruby Pandey, learned counsel for the respondent nos. 1 to 6 and Mr. S. Srivastava, learned counsel for the respondent nos. 8 & 9.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice.

Ms. Ruby Pandey, learned counsel waives notice on behalf of respondent nos. 1 to 6.

Mr. S. Srivastava, learned counsel waives notice on behalf of respondent nos. 8 & 9.

Let notice be issued upon respondent no. 7 under registered cover with A/D as well as by ordinary process for which requisites etc must be filed within a week.

Mr. S. Srivastava, learned counsel for the respondent nos. 8 & 9 submits that he has already filed counter-affidavit.

Learned counsel for the respondent nos. 1 to 6 is directed to file counter-affidavit within four weeks.

Post the matter on 17.08.2020.

**(Sanjay Kumar Dwivedi, J.)**